

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 309
IA-2827/2022
In
IB-363(ND)/2022

IN THE MATTER OF:

Intec Capital Ltd

Vs

Upkar Kaur

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 95 of IBC, 2016

Order delivered on 03.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Prashant Chari, Advocate.

For the Respondent : Mr. Rakesh Bajaj, Advocate.

For the RP : Mr. Govind Keshav Mr. Anshul Goyal, Advocates.

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA-2827/2022:-

The written submissions filed by the Resolution Professional are on record.

The Personal Guarantor is directed to bring the written submissions on record within two days.

List the matter on **18.07.2024** for compliance.

**Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

**Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**